

6. E. Merck.
7. Roche Products.
8. Hindustan Ciba-Geigy (Formerly Ciba-Geigy).
9. Cynamid India Limited.
10. Pfizer Limited.
11. May and Baker.
12. Merind (Formerly Merck Sharp and Dohme of India).
13. Boots Company (India) Ltd.

#### Statement-II

1. Burroughs-Wellcome.
2. Glaxo Labs.
3. E. Merck.
4. Pfizer Limited.
5. Hoechst India Limited.
6. May and Baker.
7. Sandoz India Limited.

#### Clearance to Power Generation Projects of Gujarat

4348. SHRI RANJIT SINGH GAEKWAD : Will the Minister of ENERGY be pleased to state :

(a) the number and names of power generation projects of Gujarat alongwith their generating capacity awaiting clearance of Central Electricity Authority;

(b) how long these power projects have been pending with the Authority;

(c) the reasons for non-clearance of these projects;

(d) whether non-clearance of these projects has been due to coal linkage ; and

(e) whether in view of coalfields situated far away from Gujarat, these projects are proposed to be cleared with alternative means, viz. R.F.O. etc. ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER (SHRI ARIF MOHAMMAD KHAN) : (a) One thermal scheme, namely Sikka Thermal Extension Unit No. 2 of 120 MW capacity is under appraisal in the Central Electricity Authority (CEA).

(b) The scheme was received on 29-7-1983.

(c) to (e). The scheme is under appraisal in the Central Electricity Authority in consultation with the concerned agencies, including the Gujarat Electricity Board. This could be techno-economically cleared by the CEA after various inputs including coal linkage have been tied up. The scheme has been recommended for 'in principle' acceptance of coal linkage.

#### Losses in Engineering Projects (India) Ltd. due to advances given to Sub-Contractors

4349. SHRI PURNA CHANDRA MALIK : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Committee on public Undertakings had drawn the attention of Government to indiscriminate advance to sub-contractors by the Engineering Projects (India) Ltd. Management as far back as in 1983;

(b) if so, the steps taken to realise these advances and how much have been realised;

(c) whether it is a fact that the loss of Rs. 150 crores in Engineering Projects (India) Ltd. is due to corruption, nepotism, and financial mismanagement;

(d) if so, whether Government have made any enquiry in this regard; and

(e) if so, the steps taken in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) :

(a) The Committee on Public Undertakings in its 50th Report presented to the Lok Sabha in April 1982 have commented on the liberal grant of advances by EPI to its sub-contractors/associates.